

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 330 of 2013**

**Dated : 7<sup>th</sup> January, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Bangalore Electricity Supply Co Ltd. & Anr. .... Appellant(s)**

**Versus**

**Tata Power Co. Ltd. & Anr. .... Respondent (s)**

**Counsel for the Appellant (s): Mr. Anand K. Ganesan  
Ms. Swapna Seshadri**

**Counsel for Respondent(s) : Ms. Puja Priyadarshini for R.1**

**ORDER**

The learned counsel for the Respondent seeks some time to file the reply. Accordingly, she is directed to file the same on or before 09.01.2014 after serving copy on the other side.

Post the matter for hearing on **23.01.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**  
*ts/kt*

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**